

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.219
CP 21 of 2020

Proceedings under Section 169 of Co. Act, 2013

IN THE MATTER OF:

Kishorbhai Shankarlal Patel & Ors
V/s
Anil Shankarlal Patel & Ors

.....Applicant

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sunit Shah, Adv. a.w Mr. Viral Shah, PCS
For the Respondent : Mr. Kiran Shah, FCA
For the RoC : Ms. Rupa Sutar, Dy. RoC

ORDER

RoC submitted that they have filed report. RoC is directed to serve copy of report upon applicant and respondents. Parties are directed to file written submissions, if any, within one-week.

List for further consideration on 18.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)